THE ARBITRATION (EXTENSION TO NAGALAND, ACT 1978)

(NAGALAND ACT. **NO. 9 OF** 1978)

(Received the assent of the President of India on the

23rd Sept. 1978)

An

Act.

To provide for the extension of the Arbitration Act, 1944) (10 of 1940) to the State of Nagaland.

It is hereby enacted in the Twenty-ninth year of the Republic of India as follows:

Short title Act no. 9 of 1978

- 1. (1) This Act may be called The Arbitration (Extension to Nagaland) Act, 1978.
 - (2) It shall come into force at once. Extension of Act 10 of 1940 to Nagaland
- 2. The Arbitration **Act**, 1940 is hereby extended and shall be in force in the State of Nagaland.

Extension to have retrospective effect

- 3. (1) The extension of the Principal **Act, by section 2 of** this Act, shall have retrospective operation and it shall apply to all agreements providing for arbitration and more particularly in respect **of**:—
 - (i) any award given by any **arbitrator or person acting** as an arbitrator before the commencement of this Act, as if such an award was given in accordance with the provisions of the Principal Act.
 - (ii) any proceeding pending in any court, including the **High Court**, arising out of any award given under any agreement before the commencement of this Act,
 - (iii)any petition decided by the High Court before the commencement of this Act and the period of limitation for preferring an appeal to the Supreme Court against such decision has not expired and no appeal has been filed before the Supreme Court; or
 - (iv) any arbitration proceedings, pending before any arbitrator or person acting as such, by any order of the appropriate court.
 - (2) Notwithstanding anything to the contrary, any award given by any arbitrator or any person or any proceeding .commeiiced, under any agreement providing for arbitration shall be deemed to have been given or commenced, under the provisions of the Principal Act, as if at the relevent time, when the award was given or proceeding was commenced, the Principal Act was in force in the State of Nagaland, and it shall be lawful for any court to pass any decree in accordance with any such award. And if any court had refused to entertain any award so given, before the commencement of this Act, it shall he lawful for any of the parties interested to apply to the appropriate Court within one month of the coining into force of this Act, for disposal of the award in accordance with the provisions of the Principal Act.